

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.10034/2026

[Arising out of impugned final judgment and order dated 03-04-2026 in AU528BNSS No. 4464/2026 passed by the High Court of Judicature at Allahabad]

SURJEET PRATAP SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

FOR ADMISSION

IA No. 163534/2026 - EXEMPTION FROM FILING O.T.

Date : 29-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Kush Chaturvedi, AOR
Ms. Prerna Priyadarshini, Adv.
Mr. Syed Faraz Alam, Adv.
Mr. Atharva Gaur, Adv.
Ms. Ayesha Choudhary, Adv.
Mr. Pramothesh Mukherjee, Adv.
Ms. Sonali Kumari, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Without expressing any opinion on the merits on the petitioner's claim in this special leave petition, we propose to issue notice to explore a mediated settlement between the parties, since the dispute raised before the High Court arises out of marital discord.
2. Notice is made returnable in the week commencing July 20, 2026.
3. Tag with Criminal Appeal No. 5655/2025.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)